

(d) Compliance date is 11.11.2010 and hence, at present, no channel has approached the Ministry for registration under downlinking guidelines. No action can be taken against the channels at this stage.

#### **Extension of CAS**

1135. SHRI GIREESH KUMAR SANGHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that set-top-boxes have been distributed in South Delhi areas which is one of the notified areas for this purpose;

(b) if so, the reasons for not extending CAS to other areas;

(c) whether it is also a fact that CAS implementation has been quite tardy in many parts of the country; and

(d) if so, whether Government proposes to withdraw the scheme in the larger interest of people?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Areas of South Delhi have been notified on 31.7.2006 under Section 4A of the Cable Television Networks (Regulation) Act, 1995 for distribution of pay channels through an addressable system commonly known as CAS. Under this system the cable operators and MSOs are under obligation to provide set-top-boxes to their customers for watching pay channels.

(b) CAS has been introduced in the notified areas of Delhi, Mumbai, Kolkata and Chennai in the year 2006 on a mandatory basis. Issue of extension of CAS to other areas has been linked with digitalization. Digitalization with addressability in Cable service is one of the major thrust areas of the Ministry. On the basis of various inputs received, the present thinking of the Ministry is to fix up a time frame within which entire cable operations have to become digital including the provisioning of free-to-air channels. The time frame could be staggered depending on city categories and depending on feasibility. The Government is also working on developing suitable regulatory framework including rationalization of tax and duty structure on the digital equipment and cable services for making the migration to digital cable services viable for any cable operator who wants to go digital prior to the deadline.

(c) No, Sir. CAS has been introduced smoothly in the notified areas of Delhi, Mumbai, Kolkata and Chennai in the year 2006.

(d) There is no proposal to withdraw the CAS scheme.

#### **Allocation for software production in DD Kashir**

1136. SHRI G.N. RATANPURI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the yearly allocation for software production in DD Kashir since its inception and the actual spending;

(b) the number of complaints regarding corruption of mismanagement received during this period, year-wise;

(c) the number of inquiries ordered including those by CBI, their outcome and the action taken against the accused; and

(d) the steps taken to ensure quality of software and transparency in commissioning of production?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Prasar Bharati has provided following details:

Year	Allocation	Expenditure (Rs. in Crore)
2000-01	45.70	45.17
2001-02	35.10	34.77
2002-03	26.87	18.69
2003-04	29.02	35.48
2004-05	28.49	27.70
2005-06	55.65	51.28
2006-07	63.17	43.67
2007-08	30.00	29.15
2008-09	33.50	30.31
2009-10	30.00	18.22 (upto Jan. 10)

(b) Prasar Bharati has informed that the following number of complaints were received in the Vigilance Wing of Doordarshan Directorate regarding corruption and mismanagement pertaining to software production in DD-Kashir since its inception, year-wise, is as under:

Year	No. of complaint received
2001	4
2002	10
2003	4
2004	5
2005	1
2006	5
2007	1
2008	1
2009	1
2010	4

(c) Prasar Bharati has informed that seven inquiries including those by CBI have been ordered, the details of which are given in the Statement (*See below*).

(d) Prasar Bharati has informed that they have taken the following steps to ensure quality of software and transparency in commissioning of production:

- (i) New Guidelines for commissioning of programmes for Kashmir Channel have been approved by Prasar Bharati Board in 2007 for improving the transparency in the commissioning process. These guidelines had been vetted by Ministry of I&B also.
- (ii) Evaluation Committee has been constituted with eminent experts and also involving experts from Min. of Defence and Min. of Home Affairs in addition to DD officials.
- (iii) The vetting of scripts and presentation was done in such a manner so that the channel could get the best quality based programmes subject/concept/theme and content wise.
- (iv) These producers were given opportunity to present their project details before the Evaluation Committee Members.

**Statement**

*Details of inquiries ordered including those by CBI in respect of complaints regarding corruption and mismanagement pertaining to software production in DD Kashmir.*

S.No.	Gist of the complaint	Outcome/Action Taken
1	2	3
1	Complaint against Smt. Suraiya Hashmi, DP & Sh. Rajesh Kaul, ADP, Kashmir channel alleging malpractices in allotment of programmes to two firms.	CBI conducted investigation into the complaint and submitted their report on 29.9.2007. As per their findings, the allegation against M/s.Sairy Vision could not be substantiated. M/s.Neha Arts was wrongly empanelled. However, it was later cancelled. No loss was caused to Prasar Bharati. They closed the case and requested the department to take such action as deemed fit in the matter. Accordingly, Doordarshan issued a Memo to Sh. Rajesh Kaul, DDP to be careful in future on 05.3.2008. As Smt. Hashmi had retired no action was taken against her.
2	Complaint against Shri T.K. Das, the then Director and Sh. MA Beg, ADP, Kashmir Cell, alleging corrupt practices and misuse of official position.	On the recommendation of CBI, RDA for major penalty was initiated against Shri T.K. Das and Shri M.A. Beg. After conducting the inquiry, Shri T.K. Das was exonerated of the charges by the Ministry of I&B vide Order dated 26.3.2009. In respect of Sh.M.A. Beg, a minor penalty was imposed by the disciplinary authority, i.e. DG: Doordarshan on 22.10.2009.

1	2	3
3	Complaint against Shri F. Sheheryar, the then CP, Kashir Cell alleging that he allotted programmes to fake and fictitious production units and received money.	CBI conducted preliminary inquiry into the complaint and submitted their report vide their letter dated 30,3,2005. As per their findings, the allegation of allotting programmes to fake and fictitious production units and receiving money by Shri Sheheryar could not be substantiated. However, they noticed some other lapses which were brought to the notice of the Department for taking appropriate action as deemed proper. Accordingly, explanation of Shri Sheheryar has been called and further necessary action is being taken.
4	Complaints alleging irregularities in allotment of programmes of Kashir Channel	A preliminary inquiry into the complaints has been entrusted to Sh.V.K. Choudhary, CE, DG:DD. The PE is under progress.
5	Complaint alleging that guidelines are not being followed by DD officials in allotment of programmes and empanelment of producers	A PE was entrusted to Ms.Ananya Banerjee, Sr.Director (Programme), DG:DD on 17.1.2007, As per their findings of PE submitted by her on 16,4.2008, the allegations were not found to be correct. As such the case was closed.
6	Complaint alleging irregularities in production of in-house programmes at DDK, Srinagar	A PE into the matter was conducted by Smt. Anupama Anand DDG (Finance), DG:DD. As per the findings, Smt. Shehzadi Simon, the then Director, DDK, Srinagar was found responsible for projecting bogus expenditure to the tune of Rs.6.00 crores for production of in-house programmes during 2006-07. She has been charge-sheeted for the above lapse by Ministry of I&B. Inquiry is under progress.
7	Source information received by CBI alleging that Dr. Rafique Masoodi, Director, DDK, Srinagar purchased programme tapes in bulk containing 9591 segments of programme 'Subhai Subhai' from private producers to obtain maximum amount of illegal gratification.	CBI registered FIR on 10.6.2009 and conducting investigation into the matter. Investigation report is awaited.